



DIVISION BENCH  
COURT - II

P-112

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1530(KB)2019  
IA(I.B.C)/370(KB)2024, IA(I.B.C)/1015(KB)2022,  
IA(I.B.C)/227(KB)2023, IA(I.B.C)/1527(KB)2022,  
IA(I.B.C)/686(KB)2022, CONT.A. (IBC)/2(KB)2023,  
IA(I.B.C)/747(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	SATYAM TRADERS VS SUBHLAXMI COMPUSIS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Mr. Dripto Majumdar, Adv. ] For CoC

Ms. Suranjana Chatterjee, Adv. ]

Mr. Anirudhya Dutta, Adv. ] For the R.P.

Mr. Rajesh Keshri, RP ]

Mr. Siddhanth Makkar, Adv. ] For IRP in CONT.A. (IBC)/2(KB)2023

**O R D E R**

1. Ld. Counsel for the parties present.

**2. IA(I.B.C)/370(KB)2024:**

a. Ld. Counsel appearing for the Applicant seeks liberty to withdraw the present IA.

b. Therefore, this matter is **dismissed as withdrawn.**

**3. IA(I.B.C)/1015(KB)2022:**

a. Since Mr. Amit Patni, IRP is replaced by new RP, let substitution of Mr. Rajesh Keshri in place of Mr. Amit Patni be carried out by making necessary corrections in the cause title.

b. In view of the fact that in addition to the sum of Rs.3 Lakhs another sum of Rs. 4 Lakhs have been paid by demand draft to the RP in terms of our direction on 07<sup>th</sup> February, 2024, and the



payment has been handed over to Mr. Makkar's client, nothing survives towards adjudication in this matter, Hence contempt proceedings are dropped and notices issued are discharge, and therefore IA 1015 of 2022 and Cont.A. (IBC)/2(KB)2023 are **disposed of**.

4. **IA(I.B.C)/227(KB)2023:**

- a. This application has been preferred by the new RP seeking following reliefs in Form FA at Page 16. Page 45 contains voting for withdrawal, it shows that 100% voting has been resolved and withdrawal petition would be filed.
  - b. In view of such, IA 227 is allowed and the CP is permitted to be withdrawn. CP is thus dismissed as withdrawn
5. In view of the fact of withdrawal of the CP itself all pending IAs are **disposed of** without any further orders.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**